

12.13 hrs.

PAPERS LAID ON THE TABLE

ECONOMIC SURVEY, 1974-75

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of 'Economic Survey, 1974-75'. [Placed in Library. See No. LT-8958/75].

ANNUAL REPORT OF BANANA AND FRUIT DEVELOPMENT CORPORATION LTD., MADRAS FOR 1973-74, FRUIT PRODUCTS (2ND AMNDT. ORDER, 1974, AND NOTIFICATION UNDER WIDE LIFE (PROTECTION) ACT, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL):

I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619 A of the Companies Act, 1956. [Placed in Library. See No. LT-8959/75].

I beg to lay on the Table a copy of the Fruit Products (Second Amendment) Order, 1974, (Hindi and English versions) published in Notification No. S.O. 741 (E) in Gazette of India dated the 30th December, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8960/75].

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—

- (i) The Chandigarh Wild Life (Transactions and Taxidermy) Rules, 1974, published in Notification No. G.S.R. 675 (E) in Gazette of India dated the 2nd December, 1974.

- (ii) The Chandigarh Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 676 (E) in Gazette of India dated the 2nd December, 1974. [Placed in Library. See No. LT-8961/75].

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table:—

(i) A copy of the following Gujarat Government Orders under sub-section (4) of Section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (1) Order No. VCT-1472/126027-V dated 27-11-1972 in the case of Shri Prabhu Parshvanath Cooperative Housing Society Ltd., Ahmedabad.
- (2) Order No. VCT-3074/113801-V dated 28-11-1974 in the case of Shri Ahmed Ibrahim Patel of village Baleshvar, Taluka Palsana in the District of Surat.
- (3) Order No. VCT-3174/105630-V dated 28-11-74 in the case of Shri Koli Versi Puna of village Dhrangadhra in the District of Surendranagar.
- (4) Order No. VCT-1474/57245-V dated 2-12-1974 in the case of Shri Meghdoot Cooperative Housing Society (Proposed), Ahmedabad.